

In the Court of the Principal Sessions Judge, Madurai.

Present : Thiru. P.Vadamalai, B.Com., B.L.,

Principal Sessions Judge, Madurai.

Saturday, this the 23rd day of January -2021.

Crl.M.P.No.497/2021

1. Bharathiraja Bose, S/o.Bose
 2. MuthuPandi, S/o.Paramasivam
 3. Seenivasagan, S/o.Pandiyaraj
 4. Narayana Eswaran, S/o.Ayya Naidu
 5. Ashok Kumar, S/o.Gopal
- ... Petitioners/Accused.

Vs

State through the Inspector of Police,

Thirumangalam Town P.S. Cr.No.4/2020 ... Respondent/Complainant.

This petition taken up today for hearing at request through e.mail/ e.petition and after hearing the arguments of Thiru.A.Marthanda Varman, Advocate for the petitioners and of Thiru.M. Tamil Chelvan, the Public Prosecutor for the state over conference call, this court passed the following

Order

1. Petition filed to relax the Condition.
2. The offence alleged are U/s 147, 148, 302 and 201 of IPC.
3. Both heard.
4. The learned counsel for the petitioners submitted that the petitioners were granted bail by this Court in Crl.M.P. No.1698/2020 dated 23.3.2020 and they have been complying the monthly twice condition regularly for four months. The learned Public Prosecutor has objection stating that the petitioners involved in murder case.
5. Perused bail order. Considering the nature of offence and considering the condition while granting bail, this Court is inclined to modify the condition.

6. In the result, the condition is partly allowed and the petitioners shall appear and sign before the Inspector of Police of the respondent police station once in a month i.e., 1st day every English calendar month at 10.00 a.m until further orders.

Pronounced by me in Open Court on the 23rd day of January -2021.

Sd/- P.Vadamalai

Principal Sessions Judge, Madurai

Copy to

1. The J.M.Thirumangalam.
2. The Inspector of Police, Thirumangalam Town P.S.
3. The Petitioners through his counsel.